

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NICE PROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nice Projects Limited
2.	Date of incorporation of corporate debtor	27.04.2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi – Registration no. 126075
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PLC126075
5.	Address of the registered office and principal office (if any) of corporate debtor	C-56A, Kalkaji, New Delhi -110019
6.	Insolvency commencement date in respect of corporate debtor	07.02.2020
7.	Estimated date of closure of insolvency resolution process	05.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajinder Kishore Duggal IBBI/IPA-002/IP-N00271/2017-2018/10829
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 251, Shabad Apartments, Plot No. 5, Sector-13, Dwarka, Delhi – 110075 Email ID: duggal_rk@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rajinder Kishore Duggal Almondz Insolvency Resolutions Services Pvt. Ltd. F-33/3, Okhla Industrial Area, Phase –II, New Delhi – 110020 Email ID: cirpniceprojects@gmail.com
11.	Last date for submission of claims	21.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with IRP till now.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nice Projects Limited on 07.02.2020.



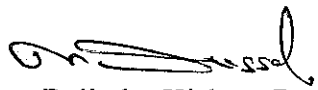
The creditors of Nice Projects Limited are hereby called upon to submit their claims with proof on or before 21.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the relevant class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.02.2020
Place: New Delhi


Rajinder Kishore Duggal
Interim Resolution Professional

